

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 827/2015

(Arising out of impugned final judgment and order dated 24-05-2013 in SBCA No. 343/1990 passed by the High Court Of Judicature For Rajasthan At Jaipur)

THE STATE OF RAJASTHAN

Petitioner(s)

VERSUS

RAGHUNATH & Ors.

Respondent(s)

(IA No. 1681/2015 - EXEMPTION FROM FILING O.T.)

Date : 05-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Prakash, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Dr. P. V. Saravanaraja, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned senior counsel for the petitioner, having perused the material placed on record and looking to the facts and overall circumstances of the case, we are not inclined to grant special leave so as to examine this matter in appeal. Therefore, this petition is required to be dismissed.

However, while closing the matter, we deem it appropriate to observe that the proposition adopted by the High Court, in reducing the sentence awarded to the accused-respondents for the offence

under Section 304 Part II IPC for the period undergone, has only been with reference to the peculiar facts and circumstances of this case.

Subject to the observations foregoing, the special leave petition stands dismissed.

All the pending applications stand disposed of.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER